

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 1**  
**(IB)-817(PB)/2019**

**IN THE MATTER OF:**

Mr. Rahul Gupta

.... Applicant/petitioner

Vs.

Puri Construction Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. Sandeep Bisht, Mr. Anuj Tiwari, Advs.

For the Respondent(s):-

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**ORDER**

There is a stay order passed by Hon'ble the Supreme Court, staying the proceedings in respect of the Puri Construction Pvt. Ltd. Accordingly, the hearing is deferred to 14.05.2019.

Sd/-  
(M. M. KUMAR)  
PRESIDENT

Sd/-  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)